

landless rural poor in respect of homesteads occupied by them;

- (2) Unearthing of farzi land transactions undertaken to evade ceiling laws;
- (3) bringing oral tenants/sharecroppers on record;
- (4) verification of possession in respect of SC/ST allottees of land;
- (5) reservation for women in future allotment of land;
- (6) measures for expenditure distribution of surplus ceiling land at present locked in litigation.

(c) Land being a State subject, State Governments were addressed for their views on the proposed programme, inclusion of any more items in it, methodology to be followed for its implementation, the likely problems to be faced and the estimated financial expenditure etc. While brief explanatory notes on each item were enclosed with the letter to State Governments, no advance action was suggested.

Programmes Financed through CAPART

272. SHRISHANKERSINH VEGHELA: Will the Minister of AGRICULTURE be pleased to state:

(a) the programmes which are sanctioned financial assistance through the Council for Advancement of People's Action and Rural Technology;

(b) the number of voluntary organisations which have received such assistance so far and also the amount sanctioned; State-wise and programme-wise;

(c) the outcome of the above programmes, State-wise; and

(d) to what extent financially or otherwise, the Jawahar Rozgar Yojana has affected the above programmes, State-wise?

THE DEPUTY PRIME MINISTER AND MINISTER OF AGRICULTURE (SHRI DEVI LAL): (a) The programmes which are sanctioned through Council for Advancement of People's Action and Rural Technology (CAPART) are indicated in the statement I below.

(b) CAPART has been set up with effect from 1.9.1986. A statement giving the number of voluntary organisations and the financial assistance given to them by CAPART upto 30.11.89, programme-wise, is at Statement-II. Similar information, State-wise, is given in statement III.

(c) The projects sanctioned in different States to voluntary organisations are at different stages of implementation. The implementation of these projects has resulted in integrated rural development in the areas where the schemes have been sanctioned.

(d) The Voluntary Organisations implementing programmes for employment generation-cum-asset creation will continue to get assistance as they did in the case of RLEGP earlier through funds placed with CAPART under Jawahar Rozgar Yojana (JRY).

STATEMENT-I

Programmes which are sanctioned financial assistance through the Council for Advancement of People's Action and Rural Technology

1. Central Rural Sanitation Programme (CRSP)
2. Accelerated Rural Water Supply Programme (ARWSP)

- | | |
|---|--|
| 3. Promotion of Voluntary Action in Rural Development (PC) | 6. Rural Landless Employment Guarantee Programme (RLEGP)/Jawahar Rozgar Yojana (JRY) |
| 4. Development of Women and Children in Rural Areas (DWCRA) | 7. Organisation of Beneficiaries of Antipoverty Programme (OB) |
| 5. Advancement of Rural Technology Scheme (ARTS) | 8. Integrated Rural Development Programme (IRDP) |

STATEMENT-II

Number of voluntary organisations and the financial assistance given to them by CAPART upto 30.11.1989—Programme-wise

| | <i>No. of Agencies</i> | <i>No. of Projects</i> | <i>Amount Sanctioned</i> |
|--------------|------------------------|------------------------|--------------------------|
| CRSP | 244 | 426 | 9,30,46,499 |
| ARWSP | 139 | 256 | 10,26,63,997 |
| PC | 84 | 153 | 12,63,67,404 |
| DWCRA | 236 | 360 | 6,11,27,186 |
| ARTS | 67 | 95 | 4,03,52,914 |
| RLEGP | 182 | 329 | 13,75,13,862 |
| OB | 574 | 715 | 2,48,55,942 |
| IRDP | 64 | 104 | 1,56,03,219 |
| Total | 1,590 | 2,438 | 60,15,31,024 |

STATEMENT-III

Number of voluntary organisations and the financial assistance given to them by CAPART upto 30.11.1989—State-wise

| | <i>No. of Agencies</i> | <i>No. of Projects</i> | <i>Amount sanctioned</i> |
|-------------------|------------------------|------------------------|--------------------------|
| Andaman & Nicobar | ** | ** | ** |
| Andhra Pradesh | 127 | 177 | 4,72,97,765 |
| Arunachal Pradesh | 1 | 1 | 1,21,750 |

| | <i>No. of Agencies</i> | <i>No. of Projects</i> | <i>Amount sanctioned ,</i> |
|------------------------|------------------------|------------------------|----------------------------|
| Assam | 27 | 40 | 53,96,780 |
| Bihar | 150 | 222 | 4,37,23,448 |
| Chandigarh | 1 | 1 | 8,02,500 |
| Dadra and Nagar Haveli | ** | ** | ** |
| Delhi | 41 | 58 | 1,18,82,421 |
| Goa Daman Diu | ** | ** | ** |
| Gujarat | 65 | 97 | 5,45,83,622 |
| Haryana | 21 | 30 | 32,70,361 |
| Himachal Pradesh | 15 | 22 | 31,71,626 |
| Jammu & Kashmir | 4 | 4 | 3,99,918 |
| Karnataka | 55 | 94 | 3,16,05,450 |
| Kerala | 70 | 96 | 2,59,80,154 |
| Lakshadweep | ** | ** | ** |
| Madhya Pradesh | 46 | 77 | 1,16,37,336 |
| Maharashtra | 128 | 195 | 8,90,73,214 |
| Manipur | 63 | 80 | 90,68,265 |
| Meghalaya | 2 | 3 | 8,27,400 |
| Mizoram | 3 | 3 | 18,44,891 |
| Nagaland | 1 | 1 | 7,52,777 |
| Orissa | 68 | 107 | 1,88,01,136 |
| Pondicherry | 3 | 5 | 3,88,396 |
| Punjab | 5 | 7 | 18,81,726 |
| Rajasthan | 55 | 109 | 3,24,98,694 |

| | <i>No. of Agencies</i> | <i>No. of Projects</i> | <i>Amount sanctioned</i> |
|---------------|------------------------|------------------------|--------------------------|
| Sikkim | ** | ** | ** |
| Tamilnadu | 164 | 252 | 5,40,24,354 |
| Tripura | 1 | 1 | 1,11,100 |
| Uttar Pradesh | 276 | 405 | 6,54,68,969 |
| West Bengal | 198 | 351 | 8,69,16,971 |
| Total | 1,590 | 2,438 | 60,15,31,024 |

Treatment of Agriculture at par with Industry

273. SHRI UTTAM RATHOD: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government have decided to treat agriculture at par with industry; and

(b) if so, the salient features of the scheme drawn up for providing infrastructural facilities, allocation of funds etc., for agriculture?

THE DEPUTY PRIME MINISTER AND MINISTER OF AGRICULTURE (SHRI DEVI LAL): (a) and (b). At present there is no proposal under consideration. However, agriculture will be given very high priority in the Eighth Five Year Plan.

Inclusion of Non-Loanee Farmers under Comprehensive Crop Insurance Scheme

274. SHRI L.K. ADVANI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Group constituted by Government to conduct the review of the Comprehensive Crop Insurance Scheme,

while considering the case of covering the poor/marginal farmers under the scheme, recommended for a separate scheme for non-loanee farmers;

(b) whether Government have considered the recommendation made by the Group; and

(c) if so, whether it has been accepted by Government and if not the reasons therefor?

THE DEPUTY PRIME MINISTER AND MINISTER OF AGRICULTURE (SHRI DEVI LAL): (a) The Group recommended that a separate scheme be framed for non-loanee farmers, to be operated on an experimental basis, at an appropriate time.

(b) Yes, Sir.

(c) The proposal for inclusion of non-loanee farmers was deferred as it was not found feasible for implementation at present, because of large financial implications and administrative problems.

Constitution of Jammu and Kashmir

275. SHRI L.K. ADVANI: Will the Minister of HOME AFFAIRS be pleased to state: